

ITEM NO.13

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 36/2021

ATAR PAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 18608/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 22674/2020 - GRANT OF BAIL

IA No. 104499/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Narender Kumar Verma, AOR

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR
Mr Yagyavalkya Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent-State has already filed counter affidavit.

Original records have been received from the concerned High
Court and Trial Court.

Registry to process the matter for listing before the
Hon'ble Court as per rules.

Parties shall be at liberty to file additional documents in
the meanwhile, upon due service.

AVANI PAL SINGH
Registrar